



# महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

गुरुवार, एप्रिल १३, २००६/चैत्र २३, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicles Tax (Second Amendment) Bill, 2006 (L. A. Bill No. L of 2006), introduced in the Maharashtra Legislative Assembly on the 13th April 2006, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra.,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

L. A. BILL No. L OF 2006.

A BILL

further to amend the Bombay Motor Vehicles Tax Act, 1958.

Bom. LXV of 1958. WHEREAS it is expedient further to amend the Bombay Motor Vehicles Tax Act, 1958, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Motor Vehicles Tax (Second Amendment) Act, 2006.

Short title and commencement

(2) It shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Amend- 2. In the FIRST SCHEDULE to the Bombay Motor Vehicles Tax Bom.  
ment of First Act, 1958 (hereinafter referred to as "the principal Act"), in clause C, LXV  
Schedule to in column (2), for the figures "300" the figures "10,000" shall be of  
Bom. LXV of substituted. 1958.  
1958.

Amend- 3. In the THIRD SCHEDULE to the principal Act, in Part I, in  
ment of Third column (2), for the figure and words "4% of the cost of vehicle" the  
Schedule to figure and words "7% of the cost of vehicle" shall be substituted.  
Bom. LXV of  
1958.

## STATEMENT OF OBJECTS AND REASONS.

Section 3 of the Bombay Motor Vehicles Tax Act, 1958 (Bom. LXV of 1958), provides for the levy and collection of tax, on all the motor vehicles used or kept for use in the State, at the rates fixed by the State Government, by notification in the *Official Gazette*, which shall not exceed the maximum rates specified in the First Schedule to the said Act.

2. At present, as specified under clause C of the First Schedule appended to the said Act, the maximum annual rate of tax leviable in respect of each vehicle lying with dealers or manufacturers for a general licence, is rupees 300. The maximum limit of rate of tax that may be levied on such motor vehicles is not enhanced since last 20 years. The Government, therefore, considers it expedient to enhance the maximum limit of rate of tax that may be levied on such motor vehicles by amending the said clause C, suitably.

3. At present, in respect of Motors Cars and Omni Buses specified in Part I in the THIRD SCHEDULE to the said Act, the tax is being levied and collected at the rate of 4% of the cost of such vehicle. This tax has not been increased since last 5 years. In the neighbouring States, the levy of tax in respect of such vehicles varies from 5% to 9% of the cost of vehicle. Besides, at present, the tax for two wheeler vehicle is 7% of the cost of the vehicle. The Government, therefore, considers it expedient to enhance the tax on such motor vehicles from 4% to 7% for maintaining the equality in rate of tax on these two types of vehicles.

4. The Bill seeks to achieve the above objectives.

Mumbai,  
Dated the 12th April 2006.

SURUPSINGH NAIK,  
Minister for Transport.

## MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

*Clause 1(2).*—Under this clause, power is taken to the State Government to bring the Act into force on such date as the State Government may, by notification in the *Official Gazette*, appoint:

2. The above-mentioned proposal for delegation of legislative power is of normal character.

GOVERNOR'S RECOMMENDATION UNDER  
ARTICLE 207 OF THE CONSTITUTION OF INDIA  
(Copy of Government of Maharashtra Order,  
Law and Judiciary Department)

In exercise of the powers conferred upon him by clause (1) of Article 207 of the Constitution of India, the Governor of Maharashtra is pleased to recommend to the Maharashtra Legislative Assembly, the consideration of the Bombay Motor Vehicles Tax (Second Amendment) Bill, 2006.